To,

2. The Director General, Directorate of Revenue Intelligence, ‘D’ Block, I.P. Bhawan, I.P. Estate, New Delhi – 110 002.
6. All Chief Commissioners, Customs, Customs (Prev.), Goods & Service Tax, Goods & Service Tax (Audit).

Sir/Madam,

Sub.: Legal verification of AEO T-I application under AEO programme - Regarding.

M/s. Avra Laboratories Private Limited, Importer/Exporter, Hyderabad have applied for AEO T-I status in terms of CBEC Circular No. 33/2016-Cus. dated 22.07.2016(available on CBEC website).

A list of units of M/s. Avra Laboratories Private Limited, Hyderabad is enclosed as Annexure-A and details of Directors/Company Secretary are enclosed as annexure– B.

It is requested that details as mentioned in below points against the entity/applicant/Proprietor person may be sent to this office on this office e-mail id: commr-cushyd@nic.in within 14 days from date of issue/upload of this letter on CBEC website.

I. Show Cause Notice issued to them during last three financial years involving fraud, forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.
II. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

III. Ratio of disputed duty demand or Drawback demanded or sought to be denied in SCN issued under Custom Act 1962 (other than those mentioned in (I) & (II) above) during last three Financial Year to the total duty paid or Drawback claimed during the same period i.e. last three Financial Year.

The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/Govt., details may be communicated.

These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No.33/2016 dated 22.07.2016.

In case no comments are received within 14 days, it will be presumed that you have no objection in granting “AEO” status to the above applicants.

Encl: Annexure- A & B.

Yours faithfully,

[Signature]

(Akrita Saha Kamal)
Assistant Commissioner
CRM AEO

Copy to:

1. The AEO Programme Manager, Directorate of International Customs, Central Board of Excise & Customs, Jeevan Bharti Building 2nd Tower, 5th Floor, Connaught Place, New Delhi – 110 001.
2. The J.S. (Customs), CBEC, North Block, ICEGATE, Directorate General of Systems & Data Management, New Delhi.
# ANNEXURE-A

(A) The Site Address of M/s. Avra Laboratories Pvt Ltd, (PAN-AABCA7317G):

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Address</th>
<th>Location Type</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Avra House, 7-102/54, Sai Enclave, Habsiguda, Hyderabad-500007, Telangana</td>
<td>Registered Office</td>
</tr>
<tr>
<td>2.</td>
<td>Plot No.A-21, Road No.10, IDA, Nacharam, Hyderabad-500076, Telangana</td>
<td>Unit-I</td>
</tr>
<tr>
<td>3.</td>
<td>Plot No.48B, Road No.7, JN Pharma City, Parawada, Visakhapatnam-531019, Andhra Pradesh</td>
<td>Unit-II</td>
</tr>
</tbody>
</table>

# ANNEXURE-B

(A) List of Directors/Company Secretary of M/s. Avra Laboratories Pvt Ltd:

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Name</th>
<th>Designation</th>
<th>DIN/PAN</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Alla Venkata Rama Rao</td>
<td>Director</td>
<td>1341232</td>
</tr>
<tr>
<td>2.</td>
<td>Rama Rao</td>
<td>Director</td>
<td>1343848</td>
</tr>
<tr>
<td>3.</td>
<td>Ramakrishna Rao</td>
<td>Director</td>
<td>2252336</td>
</tr>
<tr>
<td>4.</td>
<td>Hymavathi Rama Rao</td>
<td>Director</td>
<td>2256115</td>
</tr>
<tr>
<td>5.</td>
<td>A V Rao</td>
<td>Company Secretary</td>
<td>AABCL5318C</td>
</tr>
</tbody>
</table>